

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3635
ANSWERED ON:10.09.2007
LIQUOR SCAM IN ARMY
Singh Shri Uday

Will the Minister of DEFENCE be pleased to state:

- (a) whether liquor scam is prevalent in the defence forces ;
- (b) if so, the details thereof ;
- (c) whether the defence officers are involved in selling highly subsidised army liquor in the open market and misappropriating public funds ;
- (d) if so, the facts thereof; and
- (e) the steps taken by the Government to curb such practices ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO.3635 FOR ANSWER ON 10.9.2007

As per reports received from the Army, there were two incidents of sale of liquor by army personnel to unauthorized persons in the last seven years.

In these cases army officers involved in sale of liquor to unauthorized personnel were given exemplary punishment involving rigorous imprisonment and cashiering from service.

As and when a case is reported, it is investigated thoroughly and strict action is taken against involved army personnel irrespective of the rank they hold. Besides this surprise checks in the canteens are carried out periodically by a board of officers. Constant vigil is also maintained by Military Police and Military Intelligence units on unauthorized sale of liquor. Smart cards have been issued to defence personnel regulating the sale of liquor from unit run canteens as per entitlement.